

Field Firing in Punjab

2252. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) the number and names of villages in Punjab where field firing took place during the year 1957;

(b) the time taken in each village; and

(c) the loss that accrued to the villagers?

The Minister of Defence (Shri Krishna Menon): (a) & (b). The number of villages affected by Field Firing during 1957 was 91. It is not in the public interest to give the names of the villages and time during which firing took place in each village.

(c) Roughly Rs. 1,65,000.

Scheduled Castes and Scheduled Tribes Women Social Welfare Workers

2254. Shri Kumbhar: Will the Minister of Education be pleased to state:

(a) whether women from the Scheduled Castes and Scheduled Tribes are appointed as paid workers and trained in various Centres State-wise under the Central Social Welfare Board; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) & (b). The information is being collected and will be laid on the Table of the Sabha as soon as possible.

Central Agency Section

2255. Shri N. R. Manisamy: Will the Minister of Law be pleased state:

(a) the number of cases, both civil and criminal, conducted by the Central Agency Section before the Supreme Court during the year 1957;

(b) how the expenses incurred on Central Agency Section are apportioned between the Central Government and participating State Governments.

(c) whether any retainer fee is fixed;

(d) whether all State Governments are participating in the scheme; and

(e) what are the reasons assigned by the States which do not participate in the scheme?

The Deputy Minister of Law (Shri Hajarnavis): (a) Total number of cases both civil and criminal conducted by the Central Agency Section before the Supreme Court during the year 1957 was 524.

(b) The expenses of the Central Agency Section are apportioned every year between the Central Government and the participating State Governments according to the number and the nature of cases conducted on their behalf. Certain standard fees for civil appeals, criminal appeals, writ petitions, special leave petitions and miscellaneous matters are notionally charged in the first instance for matters conducted for each Government and then the actual expenses of the Central Agency are divided in the ratio of the fees that would have been chargeable to each Government for the work done on its behalf.

(c) No retainer is fixed.

(d) Five State Governments are not participating in the Scheme.

(e) The reasons given by them are as under:—

(1) According to the State of Uttar Pradesh, they did not consider it either convenient or necessary to set up a joint Central Agency for the cases coming up before the Supreme Court.

(2) According to the State of West Bengal, they stated that they preferred to work through their own agent until a clear picture of their work can be obtained by them. The State has not yet joined the scheme.

(3) According to the State of Assam, they did not participate in the scheme in the beginning but promised to inform the Government of India later on if they found it necessary to do so. This State has now been considering the question of joining the scheme.

(4) The States of Madhya Pradesh and Kerala (formerly Travancore-Cochin) originally joined the scheme but went out of it without assigning any reasons. The State of Madhya Pradesh has now been considering the question of joining the scheme. The State of Kerala has now agreed to join the scheme.

Translation into Hindi of Central Acts

2256. Shri N. E. Munsamy: Will the Minister of Law be pleased to state whether it is a fact that the functions of the Translation Section in the Ministry of Law cover translation of Central Acts, Ordinances, Regulations etc. into Hindi and compilation of a law lexicon in all regional languages?

The Deputy Minister of Law (Shri Hajarnavis): The functions of the Translation Section in the Ministry of Law cover translation of Central Acts, Ordinances and Regulations into Hindi, but do not include, at present, the compilation of a Law lexicon in any language other than Hindi.

Second Pay Commission

2257. { Shri S. M. Banerjee:
Shri Prabhat Kar:

Will the Minister of Finance be pleased to state:

(a) the number and names of the Unions and Federations who sub-

mitted memorandum to the Pay Commission; and

(b) the number and names of the Unions and Federations who also submitted replies to the questionnaire?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The number of Unions, Federations, Associations etc. of the Central Government employees who have submitted memoranda to the Pay Commission is 833.

The number of Unions, Federations, Associations etc. who have replied to the questionnaire issued by the Pay Commission is 247.

Two statements indicating the names of Unions, Federations, Associations etc. referred to above are placed on the Table of the Lok Sabha. Placed in library. See No. LT-654/58.

Pensions to Government Servants' Widows

2258. Shri A. K. Gopalan: Will the Minister of Finance be pleased to state:

(a) the number of applications for family pensions received from widows of Government servants since the introduction of the Liberalised Pension Rules in 1950; and

(b) the action taken thereon?

The Minister of Finance (Shri Morarji Desai): The information is being collected, and will be laid on the Table of the Lok Sabha in due course.

Manufacture of Tool Steels

2259. Shri V. P. Nayar: Will the Minister of Steel, Mines and Fuel be pleased to state the present position of the manufacture of tool steels for the requirements of Indian Tool Making Industry?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): The indigenous production of tool and special steels excluding spring steels is about 2,000 tons a year.